

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

UNSTARRED QUESTION NO:4883
ANSWERED ON:26.08.2010
PRIVATE CONTRACTORS ENGAGED AT DELHI AND MUMBAI AIRPORTS
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Will the Minister of CIVIL AVIATION be pleased to state:

- (a) the details of the private contractors engaged at Delhi and Mumbai airports;
- (b) whether these contractors hired subcontractors/workers for the execution of jobs entrusted to them; and
- (c) if so, the details of the policy of the Government in this regard?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL)

(a) & (b): Information is being collected and will be laid on the Table of the House.

(c): Criteria for awarding sub-contract/sub-lease and sub-licensing at Delhi and Mumbai airports have been stipulated in the Clause 8.5.7 of Operation, Management and Development Agreement (OMDA) signed with the Joint Venture Companies (JVCs) by the Airports Authority of India for restructuring and modernisation of these airports. In accordance with Clause 8.5.7 (c), JVCs are required to follow the procedures for competitive bidding in the field of public works concessions and in any case for every contract whose value exceeds Rs.50 crores the JVCs shall ensure that the selection of the counter party is by way of a competitive bidding procedure.